

IN THE HIGH COURT OF JHARKHAND AT RANCHI
Criminal Appeal (S.J.) No. 206 of 2021

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Samir Ansari Appellant

Versus

1. The State of Jharkhand
2. Maharani Murmu Respondents

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CORAM: HON'BLE MR. JUSTICE RAJESH KUMAR

For the Appellant : Mr. A.K.Choudhary, Adv.
For the State : Mr. Jitendra Pandey, A.P.P.

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The matter was taken up through Video Conferencing. Learned counsel for the parties had no objection with it and submitted that the audio and video qualities are good.

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06/06.09.2021 The present application has been filed under Section 14(A) of the Scheduled Castes/Scheduled Tribes (Prevention of Atrocities) Act.

Heard learned counsel for the appellant and learned counsel for the State.

This criminal appeal has been filed against the order dated 25.05.2021 passed by the court of learned Additional Sessions Judge-I-cum-Special Judge, Deoghar in M.C.A. No.736 of 2021 (SC/ST Case No.368 of 2019) arising out of Palajori P.S. Case No.168 of 2018, registered for the offence under Sections 341/ 323/ 307/ 354D/ 379/34/ 506/ 376(2)(h) of the Indian Penal Code and Section 3 (i) (r)/ 3(2)(va) of the SC/ST (Prevention of Atrocities) Act by which prayer for bail of the appellant has been rejected.

Learned counsel for the appellant has submitted that the appellant is in custody since 21.03.2021. It has been further submitted that the appellant has been implicated in the present case on the confessional statement of the co-accused persons, namely, Anar Ansari @ Anar Asari and Moin Ansari. The said co-accused persons, namely, Anar Ansari @ Anar Asari and Moin Ansari have already been granted bail by the Co-ordinate Bench of this Court vide orders dated 18.09.2019 passed in Cr. Appeal (S.J.) No.821 of 2019 and Cr. Appeal (S.J.) No.456 of 2019 respectively. On the above ground, prayer for release has been made

On the other hand, learned A.P.P has opposed the prayer for bail.

Considering the period of custody and the fact that the other co-accused persons have already been granted bail, the appellant, named above is directed to be enlarged on bail on his furnishing bail bond of Rs.10,000/- (Ten Thousand) with two sureties of the like amount each, to the satisfaction of learned Additional Sessions Judge-I-cum-Special Judge, Deoghar in M.C.A. No.736 of 2021 (SC/ST Case No.368 of 2019) arising out of Palajori P.S. Case No.168 of 2018, subject to condition that the appellant will submit self-attested photocopy of his Aadhar Card and also submit his mobile number before the learned court below which he will

always keep active and will not change it during pendency of this case without prior permission of the court.

Accordingly, instant criminal appeal is allowed.

(Rajesh Kumar, J.)

Shahid/